GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:1417 ANSWERED ON:18.07.2014 BLACKLISTING OF COMPANIES Yaday Shri Om Prakash

Will the Minister of DEFENCE be pleased to state:

- (a) whether a number of leading global weapon manufacturing companies have been blacklisted in India on account of certain shady deals finalised, involving payment of money or commissions;
- (b) if so, the name of the companies which have been blacklisted in this regard;
- (c) whether the blacklisting of leading global companies has affected the procurement of defence related equipment and sophisticated weapon systems;
- (d) if so, the details thereof; and
- (e) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

- (a) & (b): Six firms, alongwith their allied and subsidiary firms have been debarred from business dealings with Ministry of Defence for a period of ten years with effect from 11th April, 2012:-
- (i) M/s Singapore Technologies Kinetics Ltd. (STK).
- (ii) M/s Israel Military Industries Ltd. (IMI)
- (iii) M/s T.S. Kisan & Co. Pvt. Ltd., New Delhi.
- (iv) M/s R.K. Machine Tools Ltd. Ludhiana.
- (v) M/s Rheinmetall Air Defence (RAD), Zurich.
- (vi) M/s Corporation Defence, Russia.

In addition, business dealings with the following firms have also been suspended indefinitely:-

- (i) M/s Shanx Oceaneering.
- (ii) Inter Spiro India Pvt. Ltd.
- (iii) M/s Experts Systems.
- (iv) M/s Unitech Enterprises.
- (v) M/s Kelvin Engineering.
- (vi) Atlas Group of Companies including M/s Atlas Telecom & M/s Atlas Defence Services.
- (c) to (e): Government continuously takes necessary measures to ensure preparedness of the Armed Forces to meet all challenges to national security.